

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.211/06

Monday this the 3rd day of April 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

C.V.Krishnan,
Loco Pilot, J/M 2188,
Cabin Crew Controller, Erode.

...Applicant

(By Advocate Mr.P.Santhosh Kumar)

Versus

1. Union of India represented by the Secretary,
Ministry of Railways, New Delhi.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad.

...Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 3rd April 2006 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant in this O.A is seeking stepping up of his pay on par with his juniors. He was promoted as Loco Pilot Goods Driver Grade II vide Annexure A-1 order dated 19.3.2005 as a result of the restructuring exercise in the Railways. The applicant alleged that his juniors had been promoted as Goods Driver vide Annexure A-2 in the year 2002 itself and are drawing higher scale. It is submitted that Annexure A-3 representation dated 18.7.2005 of the applicant is still pending before the respondents. Applicant submitted that he will be satisfied if a direction is given to the respondents to dispose of the above representation within a fixed time frame.

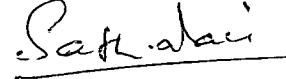
.2.

2. Accordingly, we direct the 2nd respondent to consider and dispose of Annexure A-3 representation of the applicant in accordance with the rules within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself. No costs.

(Dated the 3rd day of April 2006)



GEORGE PARACKEN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN

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